

(b) the amount and purpose of each such grant;

(c) whether any grant has been given for supply of drinking water to the residents of the Municipality; and

(d) whether the purpose of such grant has been carried out??

The Minister of Health (Dr. Sushila Nayar): (a) & (b): No:

(c) & (d): A joint water supply augmentation scheme of Baranagore-Kamarhati Municipalities is being executed with funds advance by the Government of West Bengal. A grant will be sanctioned by the State Government and adjusted against the advance mentioned above. The share of grant to Baranagore Municipality when sanctioned will be Rs. 11 lakhs.

All India Institute of Physical Medicine and Rehabilitation, Bombay

3516. Shri Ravindra Varma: Will the Minister of Health be pleased to refer to the reply given to Unstarred Question No. 1774 on the 22nd May, 1962, and state:

(a) whether the All India Institute of Physical Medicine and Rehabilitation at Bombay is mainly intended to provide training at Post-graduate level;

(b) if so, what steps Government propose to take to provide primary or graduate training in physio-therapy; and

(c) whether Government intends to set up an All India School of Physio-therapy to train the Physiotherapists required in our country?

The Minister of Health (Dr. Sushila Nayar): (a) Yes.

(b) Physiotherapy School at King Edward Memorial Hospital, Bombay is in existence since 1953. The Government of India are contributing Rs. 11,000/- annually towards the recurring expenditure of the School.

Proposals to set up Physiotherapy Schools at Nagpur, Madras Hyderabad and Vellore are under consideration of the State Government/Voluntary Organisations.

(c) There is no such proposal at present.

Annual Elections of Cooperatives

3517. Shri Jedhe: Will the Minister of Community Development, Panchayati Raj and Cooperation be pleased to state:

(a) whether it is a fact that the holding of Annual Elections within 18 months from the date of last annual election in respect of Co-operatives is essential;

(b) what is the position of the office-bearers in case the annual elections are not held within the specified period;

(c) the names of such Co-operatives in Delhi, which have not held annual elections for over 18 months and are not carrying on their usual business;

(d) the reasons for not holding annual elections by these Co-operatives as provided in their bye-laws;

(e) whether such Co-operatives as do not hold annual elections are not permitted to carry on their usual business with the old managing committees and hence they cease to be members of such committees;

(f) if so, who is the Executive head of such defunct Co-operatives and the procedure for such Co-operatives to recommence their usual business;

(g) whether Government give any assistance to such Co-operatives as stated in part (c) above in any way in the interest of the Co-operative Movement and to promote the interest of the shareholders; and

(h) if so, how and to what extent Government propose to give assistance to these Co-operatives in Delhi?